

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 27.05.2014**

**CP No. 89/2013 (OA No. 241/2009)**

Mr. Pradeep Singh, proxy counsel for  
Mr. V.K. Mathur, counsel for petitioner.  
Mr. B.K. Pareek, proxy counsel for  
Mr. T.P. Sharma, counsel for respondents.

Heard learned counsel for the parties.

This Contempt Petition has been filed by the petitioner for non-compliance of the order dated 11<sup>th</sup> February, 2013 passed by this Bench of the Tribunal in OA No. 241/2009.

The petitioner has filed an order dated 28.06.2013 (Annexure A/5) passed by the respondents in compliance of the order of the Tribunal.

Vide para 14 of the order of the Tribunal, the respondents were directed to re-consider the case of the applicant for promotion to the post of Rajbhasha Adhikari against the post available with them notionally with effect from the date, the same was given to Smt. Seema Gupta, who was junior to the applicant and shall pass order in this regard.

The applicant was also given liberty that if any prejudicial order against his interest is passed, then he can challenge the same by way of filing substantive O.A.

We have carefully perused the order dated 28.06.2013 (Annexure A/5) passed by the respondents and we are of the view that substantial compliance has been made by the respondents. Therefore, the Contempt Petition does not survive and it is dismissed. Notices issued earlier to the respondents are discharged.

However, the applicant is at liberty to challenge the order dated 28.06.2013 (Annexure A/5) passed by the respondents, if he is so advised.

*M. Nagarajan*  
(M. NAGARAJAN)  
JUDICIAL MEMBER

Kumawat

*Anil Kumar*  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER